

FIR No. 195/20
PS : Kashmere Gate
State Vs. Ritik Yadav

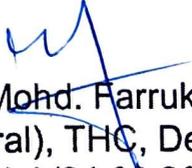
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. P.K. Anand, Ld. Counsel for applicant/accused through video conferencing.

1. It is submitted by Ld. Counsel for applicant/accused that bail applications of other accused are pending before the regular Court and requests that it would be appropriate if the arguments are heard by the regular Court.
2. In view of above submission, let this bail application be listed for addressing arguments before the regular Court on 29.09.2020. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 195/20
PS : Kashmere Gate
State Vs. Lalu Yadav

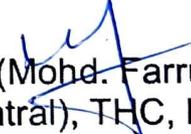
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. P.K. Anand, Ld. Counsel for applicant/accused through video conferencing.

1. It is submitted by Ld. Counsel for applicant/accused that arguments have already been heard by the regular Court.
2. In view of above submission, let appropriate order be passed by the regular Court. Put up on 29.09.2020 before the regular Court. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 195/20
PS : Kashmere Gate
State Vs. Jatish Kumar Sharma

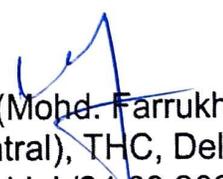
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. Deepak Arora, Ld. Counsel for applicant/accused through video conferencing.

1. It is submitted by Ld. Counsel for applicant/accused that arguments have already been heard by the regular Court.
2. In view of above submission, let appropriate order be passed by the regular Court. Put up on 29.09.2020 before the regular Court. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 195/20
PS : Kashmere Gate
State Vs. Vikas Yadav @ Bona

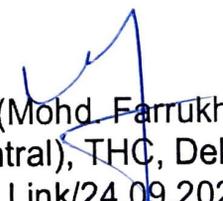
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. P.K. Anand, Ld. Counsel for applicant/accused through video conferencing.

1. It is submitted by Ld. Counsel for applicant/accused that arguments have already been heard by the regular Court.
2. In view of above submission, let appropriate order be passed by the regular Court. Put up on 29.09.2020 before the regular Court. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 143/20
PS : Kotwali
State Vs. Baljeet Singh

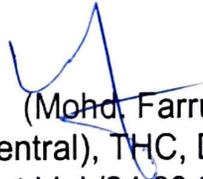
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. S.N. Shukla, Ld. Legal Aid Counsel for applicant/accused through video conferencing.

1. Reply to bail application has been filed but copy has not been supplied to Ld. Legal Aid Counsel for applicant/accused. Copy of the same be supplied to Ld. Legal Aid Counsel for accused.
2. Put up for consideration on 26.09.2020. Copy of this order be sent to Ld. Legal Aid Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 29/20
PS : DBG Road
State Vs. Chandan

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. Raunak Satpathy, Ld. Counsel for applicant/accused through video conferencing.

None has appeared before the Court despite repeated calls. In the interest of justice, put up for consideration on 26.09.2020. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mehd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 195/20
PS : Kashmere Gate
State Vs. Yograj Sonkar

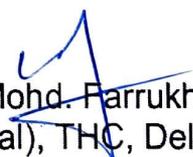
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. Bhanu Mohan, Ld. Counsel for applicant/accused through video conferencing on the mobile phone of Naib Court present in the Court.

1. Ld. Counsel for applicant/accused wishes to withdraw this bail application.
2. In view of aforesaid submission, this bail applications stands dismissed as withdrawn. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

FIR No. 58/20
PS : EOW Cell
State Vs. Manoj Chaudhary

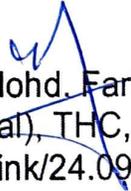
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

Sh. Raunak Satpathy, Ld. Counsel for applicant/accused through video conferencing.

1. Adjournment is sought by Ld. Counsel for applicant/accused to address the arguments before the regular Court.
2. In view of aforesaid submission, let this bail application be listed on 25.09.2020 for addressing the arguments before the regular Court. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020

Bail application No. 2472
FIR No. Not known
P.S. Not known
State v. Tale Singh

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld. counsel for DCW.
Mr. Ajay Kumar, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

In the reply, it is stated that no FIR has been registered on the complaint of the complainant and the counseling is still on.

In view of the aforesaid facts and circumstances, since there is no apprehension of arrest at present, the present anticipatory bail application is dismissed.

Copy of the order be supplied to the Ld. Counsel for the applicant/accused electronically.

(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application No. 2432
FIR No.0076/19
P.S.Sadar Bazar
State v. Mohd. Mumtaz & Ors.

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Satish Kumar, proxy counsel for Mr. Sohrab Khan, Ld. Counsel
for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

Reply filed by the IO. Copy of the reply be supplied to the Ld. Counsel for the applicant/accused electronically.

Proxy counsel for the applicant/accused requests for an adjournment as main counsel is not available today.

At request, the matter be put up before regular court on 28.09.2020 for arguments and appropriate order.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application No. 2649
FIR No.231/2020
P.S.DBG Road
State v. Harjot Singh Kohli

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

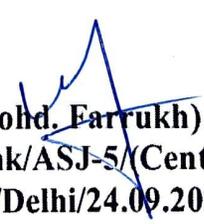
Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Bhuvneshwar, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused:

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

Let the matter be put up before regular court on 25.09.2020 for arguments and appropriate order.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application No.2563
FIR No.366/2020
P.S. Kotwali
State v. Anand Singh

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Subhash Chouhan, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

Let the matter be put up before regular court on 26.09.2020 for arguments and appropriate order.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application No.2563
FIR No.366/2020
P.S. Kotwali
State v. Anand Singh

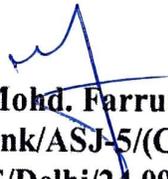
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Subhash Chouhan, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

Let the matter be put up before regular court on 26.09.2020 for arguments and appropriate order.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application No. 2653
P.S. CAW Cell
State v. Asha Ram

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Ms.Sharda, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

After addressing some arguments on the bail application, ld. Counsel for the applicant/accused submitted that she wishes to withdraw her bail application.

In view of the aforesaid, present bail application is dismissed as withdrawn.


(~~Mohd. Farrukh~~)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Ms.Sharda, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

After addressing some arguments on the bail application, ld. Counsel for the applicant/accused submitted that she wishes to withdraw her bail application.

In view of the aforesaid, present bail application is dismissed as withdrawn.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application No. 2651
P.S. CAW Cell
State v. Pradeep

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Ms.Sharda, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

After addressing some arguments on the bail application, ld. Counsel for the applicant/accused submitted that she wishes to withdraw her bail application.

In view of the aforesaid, present bail application is dismissed as withdrawn.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Rajat, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

It is stated in the bail application that applicant/accused has apprehension of arrest in the present case as a warrant u/s 75 of Cr.P.C. has been issued against him in an alleged theft of Yamaha motorcycle. It is further stated that concerned police staff during his visit to the house of the applicant/accused, told the family members that applicant/accused is involved in a theft case of motorcycle. It is stated that he is ready to co-operate and join the investigation.

In the reply, it is stated that on 04.06.2020, complainant lodged an E-FIR regarding theft of his motorcycle. It is further stated that on 04.07.2020, said motorcycle was found lying with GTB Police Station. It is stated that said motorcycle was found in possession of the applicant/accused during checking near PS GTB Enclave and when the applicant/accused was asked



to produce documents of the said motorcycle, he told that the documents were in his house and went to collect the documents but did not return. It is further stated that on the basis of the identity of the accused, search of the applicant/accused was made but no clue was found as he was found absconding. NBW of the accused was obtained from the court of Ld. MM but the applicant/accused could not be traced and presently proceedings u/s 82 Cr.P.C. against the applicant/accused are pending.

Ld. Addl. PP for State has vehemently resisted the bail application.

Submissions heard. Record has been perused.

The applicant is evading his arrest and proceedings u/s 82 Cr.P.C. against him is in process as he is allegedly involved in the theft of the motorcycle and he has left the motorcycle on the excuse of collecting the documents.

Hon'ble High Court of Delhi in the case of ***Homi Rajvansh V. Central Bureau of Investigation, 185(2011) DLT 774*** has held as follows:

"There is a perceptible difference in the results of the interrogation when a person who has an order of anticipatory bail in his pocket and goes to the investigation agency. He is bound not to cooperate and not to give the correct answer to the questions put to him to reach at the bottom of the case as against the person who is in custody or who does not have the protection of the anticipatory bail."

In ***State (CBI) V Anil Sharma, 1997 CrL LJ 4414***, Hon'ble Apex Court has observed as under:-

"Success in such interrogation would allude if the suspected person knows that he is well protected and insulated by a pre-arrest bail order during the time he is interrogated. Very often interrogation in such a condition would reduce to a mere ritual."



The allegations against the accused are grave and serious, his custodial interrogation is required and, therefore, the present bail application is hereby dismissed and disposed off accordingly.

Copy of this order be sent to the accused/applicant and his counsel through e-mail.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (C) is on leave today.

Present : Mr. Pawan Kumar Singh, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Rajat, Ld. Counsel for the applicant/accused.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking anticipatory bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

It is stated in the bail application that applicant/accused has apprehension of arrest in the present case as a warrant u/s 75 of Cr.P.C. has been issued against him in an alleged theft of Yamaha motorcycle. It is further stated that concerned police staff during his visit to the house of the applicant/accused, told the family members that applicant/accused is involved in a theft case of motorcycle. It is stated that he is ready to co-operate and join the investigation.

In the reply, it is stated that on 04.06.2020, complainant lodged an E-FIR regarding theft of his motorcycle. It is further stated that on 04.07.2020, said motorcycle was found lying with GTB Police Station. It is stated that said motorcycle was found in possession of the applicant/accused during checking near PS GTB Enclave and when the applicant/accused was asked



to produce documents of the said motorcycle, he told that the documents were in his house and went to collect the documents but did not return. It is further stated that on the basis of the identity of the accused, search of the applicant/accused was made but no clue was found as he was found absconding. NBW of the accused was obtained from the court of Ld. MM but the applicant/accused could not be traced and presently proceedings u/s 82 Cr.P.C. against the applicant/accused are pending.

Ld. Addl. PP for State has vehemently resisted the bail application.

Submissions heard. Record has been perused.

The applicant is evading his arrest and proceedings u/s 82 Cr.P.C. against him is in process as he is allegedly involved in the theft of the motorcycle and he has left the motorcycle on the excuse of collecting the documents.

Hon'ble High Court of Delhi in the case of ***Homi Rajvansh V. Central Bureau of Investigation, 185(2011) DLT 774*** has held as follows:

"There is a perceptible difference in the results of the interrogation when a person who has an order of anticipatory bail in his pocket and goes to the investigation agency. He is bound not to cooperate and not to give the correct answer to the questions put to him to reach at the bottom of the case as against the person who is in custody or who does not have the protection of the anticipatory bail."

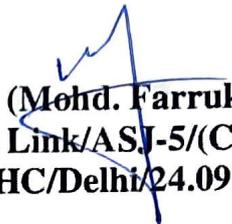
In ***State (CBI) V Anil Sharma, 1997 Crl. LJ 4414***, Hon'ble Apex Court has observed as under:-

"Success in such interrogation would allude if the suspected person knows that he is well protected and insulated by a pre-arrest bail order during the time he is interrogated. Very often interrogation in such a condition would reduce to a mere ritual."



The allegations against the accused are grave and serious, his custodial interrogation is required and, therefore, the present bail application is hereby dismissed and disposed off accordingly.

Copy of this order be sent to the accused/applicant and his counsel through e-mail.


(Mohd. Farrukh)
First Link/ASJ-5/(Central)
THC/Delhi/24.09.2020

Bail application
FIR No. 178/2020
P.S. Subzi Mandi
State v. Dipanshu Batra

24.09.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ms. Neha Sharma, Ld.counsel for DCW.
Mr.Chaman Lal, Ld. Counsel for the applicant/accused.
IO Inspector Rajesh in person.
(All are present through video conferencing).

Proceedings in the present case have been conducted through video conferencing.

This is an application seeking regular bail filed on behalf of applicant/accused.

Reply filed by the IO. Copy of the reply has been supplied to the Ld. Counsel for the applicant/accused electronically.

Ld. Counsel for the applicant/accused seeks time to go through the reply.

At request, matter is adjourned for 29.09.2020 for arguments on the bail application.

(Mohd. Farrukh)
ASJ-5/(Central)THC/Delhi/24.09.2020

FIR No. 005605/20
PS : Pahar Ganj
State Vs. Pradeep @ Podi

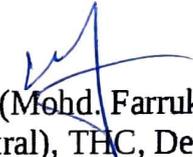
24.09.2020

Sh. Naveen Kumar Kashyap, Ld. ASJ-04 is on leave today.

Present : Sh. Pawan Kumar Singh, Ld. Addl. PP for the State through video conferencing.

None for applicant/accused.

None has appeared before the Court despite repeated calls. In the interest of justice, put up for consideration on 26.09.2020. Copy of this order be sent to Ld. Counsel for applicant/accused and IO through electronic mode for intimation.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
First Link/24.09.2020